

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONAL BENCH AT KOLKATA**

I.A. NO. 63 OF 2025/EZ

**ORIGINAL APPLICATION NO. 106/2025/EZ**

**IN THE MATTER OF:**

News Item Titled "Villagers Demanding

Shifting of Silicon Factory from Niglok

IGC Appearing in The Arunachal Times

dated 28.04.2025"

...Applicant

versus

Deputy Commissioner

East Siang & Ors.

...Respondents

**AND IN THE MATTER OF:**

Aether Alloys LLP

...Proposed Respondent/Impleader

Plot no.11, Industrial Growth Centre,

Niglok-Ngorlung, East Siang Dist,

Arunachal Pradesh

Pin – 791102

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**REPRESENTED BY:**

*Sudipto Sircar*

**SUDIPTO SIRCAR  
ADVOCATE**

**9, NIZAMUDDIN EAST  
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NEW DELHI-110013**

**CONTACT NO.: +91-9871908992**

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**PLACE: KOLKATA**

**DATE: 15.07.2025**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONAL BENCH AT KOLKATA**

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Plot no.11, Industrial Growth Centre,

Niglok-Ngorlung, East Siang Dist,

Arunachal Pradesh

Pin - 791102

**APPLICATION SEEKING IMPLEADMENT OF AETHER ALLOYS LLP.**

**MOST RESPECTFULLY SHOWETH:**

1. The present Application has been filed seeking impleadment of the Applicant, i.e., Aether Alloys LLP in the captioned proceedings.
2. That the Principal Bench of the National Green Tribunal, New Delhi on 13.05.2025 registered an Original Application being Original Application No. 233/2025 *suo-motu* on the basis of the news item titled "*Villagers demanding shifting of silicon factory from Niglok IGC appearing in The Arunachal Times dated 28.04.2025*". For convenience, the observations of the Tribunal in its Order dated 13.05.2025 are quoted verbatim as follows:

*"1. This original application is registered suo-motu on the basis of the news item titled "Villagers demanding shifting of silicon factory from Niglok IGC appearing in The Arunachal Times dated 28.04.2025"*

*2. The matter relates to air and water pollution allegedly caused by a silicon factory located in the Niglok Industrial Growth Centre (IGC), near Ruksin town in East Siang district, Arunachal Pradesh.*

*3. According to the news item, the factory-operated by M/s Aether Alloys LLP is reported to be adversely affecting the health and livelihoods of nearby communities. The article further states that M/s Alloy Craft LLP and M/s Arunachal Ferro Alloy have applied to the state's Industry Department to set up two additional silicon factories in the Niglok IGC, which the local villagers strongly oppose.*

*4. Additionally, the news item mentions that while establishing the existing silicon factory, the industrial authorities obtained consent from local gaon burahs without informing them of the implications of the industrial unit. Moreover, no public hearing was conducted, nor was an environmental impact assessment carried out with the involvement of local villagers and other stakeholders. The IGC Pollution-Affected People's Forum has also alleged gross violations of the Factories Act, 1948, by the silicon factory operated by M/s Aether Alloys LLP in Niglok IGC.*

*5. The above matter indicates violation of the Environment (Protection) Act, 1986, Air (Prevention and Control of Pollution) Act, 1981, Water (Prevention and Control of Pollution) Act, 1974.*

*6. The news item raises substantial issues relating to compliance of the environmental norms and implementation of the provisions of scheduled enactment.*

*7. Power of the Tribunal to take up the matter suo-motu has been recognized by the Hon'ble Supreme Court in the matter of "Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897.*

8. Hence, we implead the following as respondents in the matter:

i. Deputy Commissioner, East Siang District  
O/o Deputy Commissioner, Pasighat, East Siang District,  
Arunachal Pradesh 791102

ii. Arunachal Pradesh State Pollution Control Board,  
Through it's Member Secretary  
Paryavaran Bhawan, Yupia Road, Papu Nalah,  
Naharlagun, Arunachal Pradesh-791110

iii. Central Pollution Control Board (CPCB), Through its  
Member Secretary  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

iv. Ministry of Environment and Forest, Climate Change,  
Regional Office, Shillong  
Law-U-Sib, Lumbatngen, Near MTC Workshop, Shillong

9. Issue notice to the above respondents for filing their response/reply by way of affidavit before the Eastern Zonal Bench of the Tribunal at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.

10. Since the matter relates to the Eastern Zonal Bench, Kolkata, therefore OA is transferred to the Eastern Zonal Bench for appropriate further action. Let the original record of this OA be transferred to the Eastern Zonal Bench, Kolkata.

11. List before Eastern Zonal Bench at Kolkata on 21.07.2025.”

A true copy of the Order of the Principal Bench, National Green Tribunal, New Delhi dated 13.05.2025 in Original Application No. 233/2025 is annexed herewith marked as ANNEXURE A-1.

A true copy of the Article titled “*Villagers demanding shifting of silicon factory from Niglok IGC appearing in The Arunachal Times*” dated 28.04.2025 is annexed herewith marked as **ANNEXURE A-2.**

3. It is respectfully submitted that the article dated 28.04.2025 has raised direct allegations against the project of the Applicant herein. However, the Applicant herein has not been impleaded as a party respondent in the present case.
4. It is also respectfully submitted at the very outset that the Applicant herein denies each and every allegation levelled against it in the article dated 28.04.2025. The Applicant is in full compliance with all rules and regulations as applicable to the project. The Applicant has also received all requisite environmental permissions necessary for the establishment and operation of the Plant. The Applicant further seeks liberty to file a detailed reply at an appropriate stage in the proceedings to meet all the allegations levelled against it in the said article dated 28.04.2025.
5. The Applicant, **Aether Alloys LLP** is a Limited Liability Partnership Firm formed under the Limited Liability Partnership Act, 2008, incorporated on 7th December, 2017, vide LLP Identification Number: AAL-3376 by converting the Company, M/s Aether Alloys Private Limited into an LLP. The main object of the LLP is to deal with and manufacture of Ferro Alloys.
6. The Applicant aims to revolutionize the alloy industry by integrating cutting-edge technology with sustainable practices, delivering superior quality products that meet the highest performance standards while minimizing environmental impact. It

envisions becoming the cleanest and greenest manufacturer of ferro silicon in Asia, establishing a distinct identity in both domestic and global markets by offering cost-effective products and fostering industry growth.

7. It is submitted that Ferro-alloys are one of the important inputs in the manufacture of alloys and special steel. They are used as deoxidizers and alloy additives in the steel manufacturing process. They impart special properties to steel. The alloys provide increased resistance to corrosion, improve hardness and tensile strength at high temperature, give wear and abrasion resistance and increases creep strength, etc. The principal ferro-alloys are chromium, manganese and silicon. The product series consists mainly of ferro-manganese, silico-manganese, ferrosilicon and ferro-chrome.
8. It is submitted that the project in question is a greenfield Ferro Alloys project in the Industrial Growth Centre, Niglok-Ngorlung, East Siang Dist., Arunachal Pradesh with a capacity of 2 x 9 Mva Furnace (15,000 Metric Tonnes of Ferro Silicon per annum.) The project cost is envisaged at Rs. 143.38 Crores. The LLP has procured land on lease measuring 59,000 square meters from the Arunachal Pradesh Government at Industrial Growth Centre, Niglok-Ngorlung, East Siang Dist., Arunachal Pradesh for a period of 50 years (as per the Arunachal Pradesh State Industrial Policy, 2008), for setting up its Unit. This land is part of a centrally sponsored scheme developed under the Ministry of Industries & Commerce, Government of India, but the operational control and leasing are handled by the State Government. Furthermore, the

Applicant provides direct employment to over 300 individuals, contributing substantially to local economic development.

9. It is also not out of place to mention at this stage that the Project of the Applicant is only utilizing hydroelectric power as its power source. A true copy of the Green Energy Certificate dated 22.01.2025 issued by Departmentt of Power, Govt. of Arunachal Pradesh is annexed herewith as ANNEXURE A-3.
10. It is also extremely pertinent to point out that in line with the ethos of the Applicant and its partners to always ensure absolute compliance with environmental law and minimize environmental impact from operations, the Plant in question has been installed with state of the art Pollution Control Equipment supplied by Thermax Limited. The Thermax Group is an INR 6,123 (876 million US\$) crore engineering company well known in the industry for providing solutions in the areas of energy and environment. Their solutions specifically focus on: Heating equipment - using a variety of fuels, including biomass; Absorption chillers - fired by waste heat or steam; Power and captive cogeneration plants; Waste heat recovery units; Waste water management systems – pre-treatment, waste water treatment and chemical conditioning of water, sewage effluent treatment and

recycling; Air pollution control systems; Performance improving chemicals, etc.

11. The pollution control equipment includes a Gas Cleaning Plant (GCP), the guaranteed parameters of which, measured at full load of the furnace and at specified volumes as mentioned in the technical specifications, result in overall emissions of less than 25 mg/Nm<sup>3</sup> and work zone emissions of 2 mg/Nm<sup>3</sup>. This results in a virtually smokeless discharge from the plant. The relevant design and technical parameters dated 01.11.2018 of the Gas Cleaning Plant (GCP) installed is annexed herewith marked as ANNEXURE A-4.

12. It is in view of what has been stated hereinabove, the Applicant prays for the present Application to be allowed by this Hon'ble Tribunal and further allow the Applicant to file a detailed reply in the proceedings to meet all the allegations levelled against it in the said article dated 28.04.2025.

13. The present Application has been filed *bona fide* and in the interest of justice. Irreparable loss and harm would be caused to the Applicant, in case the present Application were to not be allowed by this Hon'ble Tribunal.

**PRAYER**

In light of the foregoing, it is most humbly prayed that this Hon'ble Court may graciously be pleased to:

- (i) Allow the present Application and implead Aether Alloys LLP as a Respondent in the captioned Original Application; and
- (ii) Pass any other orders as this Hon'ble Tribunal may deem fit in the interest of justice and as per the facts and circumstances of the case.



**REPRESENTED BY:**

*Sudipto Sircar*

**SUDIPTO SIRCAR  
ADVOCATE  
9, NIZAMUDDIN EAST  
OPPOSITE KHAN-I-KANAN'S TOMB  
NEW DELHI-110013  
CONTACT NO.: +91-9871908992  
E-MAIL: sudiptosircar@outlook.com**

**PLACE: KOLKATA**

**DATE: 15/07.2025**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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**AND IN THE MATTER OF:**

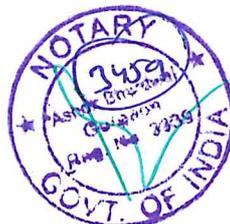
Aether Alloys LLP

...Proposed Respondent/Impleader

**AFFIDAVIT**

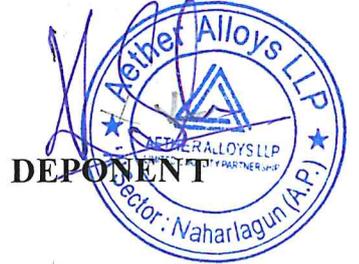
I, Karan Sharma, aged about 37 years, Partner, Aether Alloys Ltd., S/o Niraj Sharma, R/o House No.604-B. Bravelly Park-I, M.G. Road, DLF Phase-2, Chakarpur (74), Farrukhnagar, Gurgaon- 122002, do hereby solemnly affirm and declare as under:

1. That I am the Authorised Representative of the Aether Alloys LLP, the Proposed Respondent/Impleader in the captioned matter and as such I am competent to swear the instant Affidavit.
2. That I have read the contents of the accompanying Application and say that the facts stated therein are true and correct as per the records maintained by the Proposed Respondent/Impleader and that nothing material has been concealed therefrom.



**VERIFICATION**

I, the deponent above named, do hereby verify on this \_\_\_ day of July, 2025 that the contents of this affidavit are true and correct as per the records maintained by the Proposed Respondent/Impleader. No part of this affidavit is false and nothing material has been concealed therefrom.



**DEPONENT**



**ATTESTED**

**ASHOK BHARDWAJ  
ADVOCATE & NOTARY  
DIST. GUNTOOR (Muzfara) Jodhpur**

14/7/25

**ANNEXURE A-1**

Item No. 4

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 233/2025

News Item titled "Villagers demanding shifting of silicon factory from Niglok IGC appearing in The Arunachal Times dated 28.04.2025"

Date of hearing: 13.05.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

**ORDER**

1. This original application is registered *suo-motu* on the basis of the news item titled "Villagers demanding shifting of silicon factory from Niglok IGC appearing in The Arunachal Times dated 28.04.2025"

2. The matter relates to air and water pollution allegedly caused by a silicon factory located in the Niglok Industrial Growth Centre (IGC), near Ruksin town in East Siang district, Arunachal Pradesh.

3. According to the news item, the factory-operated by M/s Aether Alloys LLP is reported to be adversely affecting the health and livelihoods of nearby communities. The article further states that M/s Alloy Craft LLP and M/s Arunachal Ferro Alloy have applied to the state's Industry Department to set up two additional silicon factories in the Niglok IGC, which the local villagers strongly oppose.

4. Additionally, the news item mentions that while establishing the existing silicon factory, the industrial authorities obtained consent from local gaon burahs without informing them of the implications of the industrial unit. Moreover, no public hearing was conducted, nor was an

environmental impact assessment carried out with the involvement of local villagers and other stakeholders. The IGC Pollution-Affected People's Forum has also alleged gross violations of the Factories Act, 1948, by the silicon factory operated by M/s Aether Alloys LLP in Niglok IGC.

5. The above matter indicates violation of the Environment (Protection) Act, 1986, Air (Prevention and Control of Pollution) Act, 1981, Water (Prevention and Control of Pollution) Act, 1974.

6. The news item raises substantial issues relating to compliance of the environmental norms and implementation of the provisions of scheduled enactment.

7. Power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 SCC Online SC 897.

8. Hence, we implead the following as respondents in the matter:

i. Deputy Commissioner, East Siang District

O/o Deputy Commissioner, Pasighat, East Siang District,  
Arunachal Pradesh-791102

ii. Arunachal Pradesh State Pollution Control Board, Through it's  
Member Secretary

Paryavaran Bhawan, Yupia Road, Papu Nalah, Naharlagun,  
Arunachal Pradesh-791110

iii. Central Pollution Control Board (CPCB), Through its Member  
Secretary

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

iv. Ministry of Environment and Forest, Climate Change,  
Regional Office, Shillong

Law-U-Sib, Lumbatngen, Near MTC Workshop, Shillong

9. Issue notice to the above respondents for filing their response/reply by way of affidavit before the Eastern Zonal Bench of the Tribunal at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.

10. Since the matter relates to the Eastern Zonal Bench, Kolkata, therefore OA is transferred to the Eastern Zonal Bench for appropriate further action. Let the original record of this OA be transferred to the Eastern Zonal Bench, Kolkata.

11. List before Eastern Zonal Bench at Kolkata on 21.07.2025 .

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

May 13, 2025  
O.A. No. 233/2024  
HB..



# ANNEXURE A-2

## Villagers demanding shifting of silicon factory from Niglok IGC

April 28, 2025



[ **Prafulla Kaman** ]

**RUKSIN, 27 Apr:**

Local villagers have alleged that the silicon factory operating in the Niglok Industrial Growth Centre

(IGC) near Ruksin town in East Siang district is causing air and water pollution. The villagers are demanding that the industrial unit be shifted to an isolated location.

The villagers residing around the Niglok IGC, united under the 'IGC Pollution-Affected People's Forum', submitted a petition to the East Siang deputy commissioner, seeking his initiative for the relocation of the hazardous silicon industry.





The petitioners noted that M/s Alloy Craft LLP and M/s Arunachal Ferro Alloy companies have applied to the state's Industry Department to set up two additional

silicon factories in Niglok IGC, which the local villagers are strongly opposing.

IGC Pollution-Affected People's Forum general secretary Onong Tadeng alleged that the industrial authority, while establishing the silicon factory, obtained consent from local gaon burahs without informing them of the implications of the industrial unit. Moreover, there was no public hearing, nor was an environmental impact assessment conducted involving local villagers and other stakeholders at that time.

The forum also alleged gross violation of the Factories Act, 1948 against the silicon factory run by M/s Aether Alloys LLP in Niglok IGC.

An official from the Industry Department in the district informed that the state's Industries Commissioner, Saugat Biswas, along with senior officials from the Industry, Trade & Commerce and Skill Development Departments, visited Niglok IGC on Saturday and met the representatives of the IGC-Pollution Affected People's Forum and heard their grievances.

The commissioner and other officials assured the local people that they would convene a meeting with the State Pollution Control Board in Itanagar soon and issue directives to assess the pollution levels caused by the silicon industry in Niglok.

The team of officials also assured that they would take necessary steps to resolve the problems faced by the local people immediately after the pollution test is performed by technical experts.

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# ANNEXURE A-3



GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF POWER

Office of the Chief Engineer (Commercial)  
cum Chief Electrical Inspector,  
Vidyut Bhawan, Itanagar -791111  
(Arunachal Pradesh)

email: [cecomita@gmail.com](mailto:cecomita@gmail.com)

No.CE(COM)/AETHER-ALLOYS/19/2024-25/3847 Dated Itanagar, the 22<sup>nd</sup> January 2025

## TO WHOM IT MAY CONCERN

This is to certify that the entire power being supplied to M/s **Aether Alloys LLP**, situated at Industrial Growth Centre, Niglok, Esat Siang District Arunachal Pradesh – 791102, is sourced from the power availed from state's Hydro Power Generation allocation.

The same may be treated as Green Energy Source.

  
**Superintending Engineer**  
Commercial cum CEI  
**Superintending Engineer (Com)**  
cum **Senior Electrical Inspector**  
Deptt. of Power,  
Itanagar

DOCUMENT NO.	REVISION	ISSUED FOR	DATE
GS/AE1/TD_03	1	TENDER	November 01, 2018
<b>GAS CLEANING PLANT</b>			

# ANNEXURE A-4

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GS/AE1/TD_03	1	TENDER	November 01, 2018
<b>GAS CLEANING PLANT</b>			

## 1.0 GENERAL CONDITIONS

This specification document is for Aether Alloys, Niglok Arunachal Pradesh. The Customer is installing a **2 X 9 MVA** submerged arc furnace wherein they want to install pollution control equipment (Gas Cleaning Plant) for the submerged arc furnace. The technical details and other necessary parameters have been detailed below.

## 2.0 BASIC SPECIFICATIONS AND DESCRIPTION

### 2.1 GENERAL

The fumes coming from 9 MVA submerged arc furnace will be vented through 2 nos. stacks installed on the furnace. Pneumatic dampers will be installed in the stacks for directing the gases from furnace to pollution control plant.

### 2.2 DUCTING

2.2.1 A duct connected from a stack of the furnace will carry the fumes to bag filter house by means of one ID fan. The ducts will be suitably stiffened and provided with pneumatic dampers, inspection opening and expansion joints. A separate ducting system shall be designed to extract the fumes generated above the tap hole during metal/slag tapping. These ducts will be in turn connected to the main duct going to the heat exchanger. 3 nos. of tap holes are provided on the furnace shell.

2.2.2 The drawing showing the connection of the GCP duct to the main furnace chimney for the furnace with the respective levels inside the furnace building will be sent you later..

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### 2.3 DESCRIPTION OF FLUE GASES & HEAT EXCHANGER/GAS COOLER

2.3.1 Average temperature of the flue gases will range from 350°C while the maximum gas temperature (during eruptions, unbalanced reactions etc.) will be around 400°C. These gases are to be cooled to 110 to 120° C using single / two stage air-to-air gas cooler (heat exchanger). Gas cooler will be provided with axial blowers with motors, for cooling of gases, rotary valves, tubes cleaning device (Sonic Horn or suitable), supports & platform etc.

2.3.2 The blowers may be in ON and OFF condition depending upon the temperature of the outgoing gases. Provision will be made for automatic cleaning of dust accumulated inside the tubes. Adequate precautions must be considered during cooling the gases to 110 to 120° C. The temperature should not fall below 110°C in order avoid probable acid condensation.

### 2.4 CYCLONE

2.4.1 The heat exchanger will be followed by a cyclone separator to catch coarse particles of dust. The bag filter will collect only microsilica.

### 2.5 BAG FILTER HOUSE

2.5.1 Cooled gases should pass through automatic Pulse- Jet Bag House. This bag house will be fully automatic with off-line cleaning, having suitable number of compartments as per design requirement with superior quality polyester needle felt membrane bags, cages, rotary Valves & poppet Valves, Controller, supports & platform.

2.5.2 A Sequence Controller shall be provided for switch over of compartments by opening / closing poppet valves. Net filtration velocity will be around 1 m/min and should guarantee emission levels of less than 25 mg/nm<sup>3</sup>.

### 2.6 CHIMNEY

A freestanding stack should be provided to release the clean gas in to the atmosphere. The height of this stack will be as per the statutory requirement of the pollution control board. There should be provision on the stack for manual stack emission measurements with access ladder and platform. The chimney will be common for both the furnaces.

**Note: On line stack monitoring system SO<sub>x</sub>, NO<sub>x</sub>, CO, CO<sub>2</sub> and O<sub>2</sub> to be provided. (Please quote as optional)**

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## 2.7 CENTRIFUGAL FANS

2.7.1 I.D. fan should be designed for heavy-duty high temperature operation. Fan will be directly driven operating preferably at 750/1000 RPM (synchronous Speed). ID fan shall be of centrifugal type having backward curved impeller suitable for dust-laden gases. The fan shaft will be supported on both ends. The motor should be used along with VVVF drive. Impeller shall be dynamically balanced. Only single ID fan has been envisaged per system.

2.7.2 A separate FD fan should be provided for tapping fume extraction system. The scheme for the tapping fume extraction system will be as per the suppliers' design to guarantee efficient suction for all the flue gases from the furnace floor and tap-hole area. The ambient near the tap hole should not exceed 2 mg/Nm<sup>3</sup>. The supplier shall engineer the tapping fume extraction duct, hood. The duct routing needs to be finalized with our help

## 2.8 DUST COLLECTION AND DENSIFIER

Efficient dust handling system shall be provided for dust collected below the bag house. Dust will be pneumatically transported to storage silo. Silo should store approx. 1 day's dust collection. Separate silo will be provided for each system.

The micro silica collection below each bag house will be approximately 4 MT per day having density of 200 kg/m<sup>3</sup>.

2.8.1 **Densifier:** The dust collected in silo has to be densified for transportation purpose to 600 kg/m<sup>3</sup>.

2.9 **Bagging and Packing Facility** – Optional.

2.10 **DAMPERS** shall be provided with companion flanges.

## 2.11 COMPRESSED AIR REQUIREMENT

The compressed air requirement shall be specified by the supplier. The compressed air quality and purity levels requirement shall be specified as ISO 8513 -1: 2010.

## 2.12 INSTRUMENTATION

The instruments should consist of the following.

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<b>GAS CLEANING PLANT</b>			

1. Temperature measurements: at inlet and outlet of forced draft cooler and bag filter.
2. Differential pressure transmitter: across bag filter and FDC
3. Sequence controller preferably PLC based for operation of pulse and solenoid valves of bag filter. This PLC should communicate with main PLC / DCS.
4. Vibration monitoring of ID fan.
5. ID fan motor winding temperature.

### 2.13 SAFETY INTERLOCKS

- Dilution air introduction in the event of bag filter temperature exceeding the set limit.
- Bag Filter by pass arrangement if the bag filter temperature is still not coming under control.

### 2.14 DOCUMENTATION

- GA drawings of bag filter, FDC, Dust disposal and silo..
- General layout drawing showing the duct routing.
- PID and PFD
- Fabrication drawings of equipments decided to be fabricated at site.
- Specifications of fans, bags, P& S valves, instruments etc.
- Foundation assignment drawings.
- QAP
- Two year spare list.
- O & M manual.

CUSTOMER	PROJECT	SITE	PAGE
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<b>GAS CLEANING PLANT</b>			

### 3.0 DESIGN PARAMETERS

SR. NO.	DESCRIPTION	PARTICULARS
1.	Gas Volume (* refer note)	1,25,000 Nm <sup>3</sup> /hr
2.	Volume of Tapping fumes	50,000 Nm <sup>3</sup> / hr @75 °C - 100 °C
3.	Gas Temperature at the outlet of furnace stack and at the inlet to the Heat Exchanger	350°C (@400°C only during eruptions in the furnace)
4.	Dust Load	2-3 Grams / Nm <sup>3</sup>
5.	Particle Size(approx.)	Sub Micron = 40%
		1-5 Micron = 33%
		5 Microns & Above = 27%
6.	Moisture Content	3-4%
7.	Dust Nature	Oxides of the products Under manufacture i.e. Silica & Coke dust
8.	Gas Composition	Since the furnace is semi-open top design, the entire CO generated will burn in the hood itself. Hence, the composition of the Gas will be close to Air.
9.	DP across bag filter	150 mmWC max.

#### **NOTE:**

\*The SAF side hood has 3 openings of @ 2.5 m X 1.2 m height. However one opening at a time will be opened only during stocking operation of the raw material in the furnace shell and only one door will be opened at given point of time.

The tap holes gases quantity is included in gas volume of 1,25,000 Nm<sup>3</sup>/hr.

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#### 4.0 GUARANTEED PARAMETERS

Following are guaranteed parameters measured at full load of the furnace and at specified volumes as mentioned in the technical specifications.

- a) Emission less than 25 mg/Nm<sup>3</sup>
- b) Work Zone Emission 2 mg/Nm<sup>3</sup>.
- b) Pressure drop across the bag house to be less than 150mm WC.

**Note:**

**Two separate Bag house systems to be offered. (The Chimney and micro silica silo will be common for both furnaces)**

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### SCOPE MATRIX FOR EACH GAS CLEANING PLANT

Sr. No.	Description	Qty	Design	Mfg.	E&C	Remark
<b>1.</b>	<b>Duct Work &amp; Duct Supports</b>					
	Furnace to Forced Draft Cooler	1 Set	V	C	C	
	Tapping Fume Ducting from Hood to Main Duct	1 Set	V	C	C	
	All duct supports	1 Set	V	C	C	
	Forced Draft Cooler to Bag House / Cyclone	1 Set	V	C	C	
	Cyclone to Bag House	1 Set	V	C	C	
	Cyclone Separator With Support	1 Set	V	C		
	Cyclone Discharge Valves	1 Set	V	V		
	Bag House Inlet / Outlet Manifold	1 Set	V	C	C	
	Bag House to I. D. Fan	1 Set	V	C	C	
	I. D. Fan to Chimney	1 Set	V	C	C	
	Self-Supported Stack + Lighting arrester & Aviation Lamp	1 Set	V	C	C	
<b>2.</b>	<b>Pneumatic Dampers &amp; Expansion Joints</b>					
	Furnace Stack Damper	1 Set	V	V	C	
	Main System Isolation Damper	1 Set	V	V	C	
	Dilution Damper	1 Set	V	V	C	
	Tapping Fume Dampers	1 Set	V	V	C	
	Expansion joints	2 Sets	V	V	C	
<b>3.</b>	<b>FDC</b>					
	Complete Cooler.	1 Set	V	V	C	
			V	V		
<b>4.</b>	<b>Bag House</b>					
	Casing, Plenum, Tube Sheet & Hopper	1 Set	V	V	C	
	Filter Bags, Cages & Ventury	1 Set	V	V	C	
	Pulse Valves, Blow Tubes, Air Header	1 Set	V	V	C	
	Inlet & Outlet Pneumatic Dampers	1 Set	V	V	C	
	Master Controller & Hopper Vibrators	1 Set	V	V	C	
	Rotary Valve + Gear Motor	1 Set	V	V	C	
	Cage Ladder, Platform & Railing	1 Set	V	V	C	
	Pent House for Bag House	1 Set	V	C	C	Optional
	Support Structure	1 set	V	C		
<b>5.</b>	<b>Dust Handling System</b>					
	Centrifugal Blower with Motor	1 Set	V	V	C	
	Conveying Pipeline, Bends, Flanges,	1 Set	V	V	C	

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Sr. No.	Description	Qty	Design	Mfg.	E&C	Remark
	Bin Vent Filter	1 Set	V	V	C	
	Level Sensor, Air Fluidization & Manual Slide Gate Valve	1 Set	V	V	C	
	Rotary Valve + Gear Motor	1 Set	V	V	C	
	Dust Storage Silo, Supports & Cage Ladder	1 Set	V	C	C	
	Ash Conditioner / Densifier System	1 Set	V	V	C	
<b>6.</b>	<b>I. D. Fan + Electric Motor</b>					
	Fan Assembly, Impeller	2 Sets	V	V	C	
	Base Frame & Mounting Frame	2 Sets	V	V	C	
	Flexible Coupling	2 Sets	V	V	C	
	Shaft with Bearing Block	2 Sets	V	V	C	
	Inlet & outlet Flexible Bellows	2 Sets	V	V	C	
	Inlet Pneumatic Damper	2 Sets	V	V	C	
	Outlet Electro-Mechanical Damper	2 Sets	V	V	C	
	Electric Motor for ID fan (LT)	2 Sets	V	C	C	
<b>7.</b>	<b>Tapping Fume Fan + Electric Motor</b>					
	Fan Assembly, Impeller	1 Set	V	V	C	
	Base Frame & Mounting Frame	1 Set	V	V	C	
	Belt Drive with Pulleys, Shaft with Bearing Block	1 Set	V	V	C	
	Inlet & outlet Flexible Bellows	1 Set	V	V	C	
	Outlet Pneumatic Damper	1 Set	V	V	C	
	Electric Motor for ID fan	1 Set	V	V	C	
<b>8.</b>	<b>Instruments &amp; Controls</b>					
	Instruments as per Annexure 12	1 Set	V	V	C	
	Stack emission monitoring system & Gas Analyser	1 Set	V	C	C	
<b>9.</b>	<b>Painting &amp; Finishing</b>					
	Wire brushing / Cleaning	1 Set	V	V	--	
	2 Coats of Primer + 2 Coats of Finish Paint	1 Set	V	V	--	
<b>10.</b>	<b>Technical Documents</b>	1 Set	--	V	--	
<b>11.</b>	<b>Utilities</b>					
<b>11.1</b>	<b>Electrical</b>					
	MCC Panel, JB, LPBS	1 Set	C	C	C	

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Soft Starter / VFD Panel - ID Fans	1 Set	C	C	C
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Sr. No.	Description	Qty	Design	Mfg.	E&C	Remark
	Power, Communication & Control Cabling & Cable Trays	1 Set	C	C	C	
	Control Room with AC / Ventilation system	1 Set	C	C	C	
	Electric Supply to MCC Panel	1 Set	C	C	C	
	Cable Trench – Civil	1 Set	C	C	C	
<b>11.2</b>	<b>Compressed Air</b>					
	Air Compressor & Receiver	1 Set	C	C	C	
	Air Dryer + Filters	1 Set	C	C	C	
	Compressed Air & instrument air piping, fittings outside battery	1 Lot	C	C	C	
<b>12.</b>	<b>Civil Work</b>					
	Foundation Bolts	1 Set	V	V	C	
	Load Data for Civil Foundations	1 Set	V	--	--	
	Ground equipment earthing	1 Set	C	C	C	
	Civil Foundations	1 Set	C	C	C	
	Unloading & Safe Storage at Site	1 Set	--	--	C	
	Shifting from storage to foundation	1 Set	--	--	C	
	Crane / Hydraulic Lifter / EOT required for Erection	1 Set	--	--	C	
<b>13.</b>	<b>Transport &amp; Forwarding</b>					
	Packing	1 Set		V		
<b>14.</b>	<b>Other</b>					
	First Fill of lubricants, consumable	1 Set	--	V	--	
	Commissioning Spares list	1 Set	--	V	--	
	2 Year Operational list	1 Set	--	V	--	Optional Price
	Commissioning Tools & Tackles	1 Set	--	C	--	
	Insulation & Cladding for Piping	1 Set	C	C	C	
	Supervision for Erection & Commissioning	1 Set		V		Extra as applicable
	Any statutory/Govt. clearance req.	1 Set	--	C	--	

**V: VENDOR SCOPE      C: CLIENT SCOPE**

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONAL BENCH AT KOLKATA  
ORIGINAL APPLICATION NO. 106/2025/EZ**

**IN THE MATTER OF:**

News Item Titled "Villagers Demanding  
Shifting of Silicon Factory from Niglok  
IGC Appearing in The Arunachal Times  
dated 28.04.2025"

...Applicant

versus

Deputy Commissioner

East Siang & Ors.

...Respondents

KNOW ALL to whom these present shall come that I, Arpit Badjatya, the Authorised Representative of the Petitioner in the captioned matter do hereby appoint

**GINNY JETLEY RAUTRAY  
SUDIPTO SIRCAR  
9, NIZAMUDDIN EAST  
OPPOSITE KHAN-I-KANAN'S TOMB  
NEW DELHI-110013  
CONTACT NO.: +91-9871908992  
E-MAIL: [sudiptosircar@outlook.com](mailto:sudiptosircar@outlook.com)**

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-  
To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

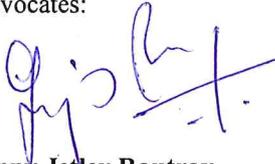
And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /we will not be entitled for the refund of the same in any case whatsoever.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this \_\_\_\_\_15\_\_\_\_\_ day of July, 2025.

Advocates:



**Ginny Jetley Rautray**  
D/956/1995  
+91 – 98112 87117



**Sudipto Sircar**  
D/1680/2013  
+91 – 9871908992





**CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE DESIGNATED PARTNERS OF AETHER ALLOYS LLP HELD ON MONDAY ON 11<sup>th</sup> JULY 2025, THROUGH WEB (ONLINE) AT 11.00 A.M.**

**RESOLUTION FOR AUTHORISING EXECUTION OF ALL DOCUMENTS IN CONNECTION WITH THE MATTER RELATED TO NATIONAL GREEN TRIBUNAL (NGT) ON BEHALF OF THE LLP.**

RESOLVED THAT Mr. Karan Sharma, Designated Partner of Aether Alloys LLP, be and is hereby authorized to sign, execute, submit, and deal with all necessary documents, affidavits, applications, representations, replies, undertakings, declarations, or any other correspondence, including appearing before any authority, tribunal, or court in connection with the matter related to the National Green Tribunal (NGT) on behalf of the LLP.

RESOLVED FURTHER THAT Mr. Karan Sharma is also authorized to appoint representatives, engage legal counsel, and take all necessary actions and steps as may be required or deemed fit in the best interest of the LLP in connection with the said matter.

RESOLVED FURTHER THAT a certified copy of this resolution be provided to the concerned authorities as and when required.

**Certified to be true copy**

**For and on behalf of**

**AETHER ALLOYS LLP**


**JOSHNA SHARMA**  
**DESIGNATED PARTNER**  
**DIN: 01220042**


**MEENAKSHI SHARMA**  
**(FOR AETHER TRADEX PRIVATE LIMITED)**  
**DESIGNATED PARTNER**